

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH COURT NO.IV

Appeal No. ST / 50693 / 2019

[Arising out of Order-in-Appeal No. 05(CRM) ST/JDR/2019 dated 01.01.2019,
passed by the Commissioner of CGST, Udaipur.]

M/s.ORIENT MARBLES PVT LTD.

36-37 RICCO Industrial Area
Dhoinda Rajsamand (Rajasthan)

APPELLANT

Vs.

**COMMISSIONER, CENTRAL GOODS
& Service Tax, Udaipur**

142 B, Hiran Magri Sector 11
Udaipur.

RESPONDENT

APPEARANCE:

None for the Appellant

Shri Pradeep Gupta, Authorised Representative for the Department

CORAM:

HON'BLE MRS RACHNA GUPTA, MEMBER (JUDICIAL)

DATE OF HEARING/DECISION : AUGUST 06, 2021

FINAL ORDER No.51721/2021

PER RACHNA GUPTA

None is present for the appellant. The appeal pertains to the year 2019. A perusal of the file shows that not even once the appellant has appeared on any of the previous date of hearings. There already have 3 adjournments till date. Last opportunity to appear was given on July 05, 2021, but the appellant opted not to appear. In the given circumstances, the absence is sufficient to hold that the appellant is not interest in pursuing the appeal. The appeal is, accordingly dismissed for non-prosecution.

**(RACHNA GUPTA)
MEMBER (JUDICIAL)**